BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 345/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Indian Overseas Bank (CoC).

V/s.

Rainbow Papers Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. VISHAU J'DAVE	ADVOCATE	APPLICANT	Digues
2. NIPUN SINGMY!	ADVOCATE	Applicant	MANA .
3. GEORGE SAMUEL	ZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZZ	Interem Resolution Profession	W W

<u>ORDER</u>

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant (CoC). None present for Respondent in IA 345/2017.

IRP Mr. George Saumel present.

IRP reported no objections for his replacement.

Perused the resolution passed by the COC in its first meeting held on 17.10.2017. COC resolved to appoint Mr. Ramchandra D Chaudhary as RP replacing IRP Mr. George Saumel.

In view of section 22 sub section (2) of the Code and the resolution of the COC this Adjudicating authority here by forward the name of Mr. Ramchandra D Chaudhary.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 17.11.2017 for confirmation by IBBI.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 26th day of October, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL